

(1908) 02 BOM CK 0019
In the Bombay High Court
Case No : Criminal Reference No. 9 of 1908

Emperor

APPELLANT

Vs

Datta Khetar Desai

RESPONDENT

Date of Decision : 11-02-1908

Acts Referred:

Citation : (1908) 10 BOMLR 284

Hon'ble Judges : Knight, J;Chandavarkar, J

Bench : Division Bench

Final Decision : Allowed

Judgement

1. For the reasons given by the District Magistrate the Court quashes the conviction and sentence and directs that the fine, if paid, be refunded.